

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 2014
TO BE ANSWERED ON 30TH JULY, 2018**

Admission under Government Quota

**2014. SHRI CHANDRA PRAKASH JOSHI:
SHRI RAMDAS C. TADAS:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has any information regarding private schools running on Government donation lands but not taking admission to students under Government quota, in recent past;
- (b) if so, the detailed list thereof, specially in Rajasthan, Maharashtra and Delhi/NCR;
- (c) if not, the reasons therefor; and
- (d) whether any notices being sent or any enquiry being set up so far or to be sent in near future against search CBSE schools?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) to (d): No Madam. The Right of Children to Free and Compulsory Education (RTE) Act, 2009 mandates that every child of the age of six to fourteen years shall have the right to free and compulsory elementary education in a neighbourhood school till the completion of his or her elementary education. The provisions of RTE Act, 2009 are implemented by the States and UTs defined as the 'Appropriate Government' under the Act through their notified RTE Rules.

Further, as education is in the concurrent list and majority of schools are under the jurisdiction of the State/UT Governments, the regulation of schools including those running on Government lands comes under the purview of respective State/UT Governments.
